

[श्री विनेश सिंह]

वे चाहे जिस जहाज से भेजें, जैसे भेजें। पहले तो यह तय करना होगा, इसका पता लगाना होगा कि यह रास्ता सस्ता है या नहीं है, तभी इस रास्ते को चालू किया जा सकेगा। जब तक हम जांच न कर लें तब तक किस तरह माननीय सदस्य चाहते हैं कि हम इसको कर दें।

श्री कामेश्वर सिंह : कमेटी की क्या सिफारिश थी, इसके बारे में कुछ नहीं बताया गया है।

MR. DEPUTY-SPEAKER : So far as I have been able to follow, he has answered.

श्री कामेश्वर सिंह : आप हमारी मदद नहीं करेंगे तो कौन करेगा ?

SHRI N. K. SOMANI (Nagaur) : One of the major projects hanging fire in respect of our relationship with Iran dates back to over a year ago, which was sought to be precipitated in the month of January this year when Shri JRD Tata nearly exploded at the meeting of the Advisory Council of Industries just before the arrival of Their Majesties the Shahanshah and Shahbanu. It was about early finalisation of the Mithapur fertiliser project. After that, most of the Cabinet Ministers, including the Prime Minister, had sought to delay a decision on the plea that this project has so many ramifications and is of so important a nature that all the aspects have got to be thoroughly examined before we can take a decision in the matter as to whether the Mithapur project should be in the public sector or the private sector. I would like to ask whether this policy of delaying a decision in the matter is a deliberate game of playing with the nerves of the existing promoters so that they give up the project and then automatically it could be appropriated to the public sector which is, in turn, causing such a great deal of delay as far as Iran is concerned.

SHRI DINESH SINGH : In his question the hon. member has brought in various things. I think it will be very much more useful if our industrialists stopped exploitation and started sharing their profits with the workers.

So far as the question of the Mithapur project is concerned, it is under Government's consideration.

SHRI RANGA (Srikakulam) : It will continue to be under consideration.

12.47 hrs.

PAPERS LAID ON THE TABLE**MERCHANT SHIPPING (FIRE APPLIANCES RULES.**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING & TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy of the Merchant Shipping (Fire Appliances) Rules, 1969, published in Notification No. G.S.R. 932 in Gazette of India dated the 12th April, 1969, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958, [Placed in Library See No. LT—880/69.]

MEMORANDA AGAINST BIRLA GROUP OF INDUSTRIES, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : I beg to lay on the Table, in pursuance of an assurance given by me on the 8th April, 1969, in answer to a supplementary on Starred Question No. 935, a copy each of the following papers :

1. Memoranda Nos. I to III submitted by Shri Chandra Shekhar, Member, Rajya Sabha, containing allegations against the Birla Group of Industries.
2. Appendices I to IX containing Government's findings on the allegations contained in the above Memoranda. [Placed in Library. See No. LT—881/69.]

HIGH COURT JUDGES TRAVELLING ALLOWANCE (AMENDMENT) RULES, ETC.

SHRI RAGHUNATHA REDDY : On behalf of Shri V. C. Shukla, I beg to lay on the Table—

1. A copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1969, published in Notification No. G. S R. 891 in Gazette of India dated the 5th April, 1969, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954. [Placed in Library. See No. LT—882/69.]